

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 11/7/NCLT/AHM/2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2021**

Name of the Company:

Nikunj Woods Pvt Ltd
V/s
Gujarat ColourLam Pvt Ltd

Section:

7 of Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Sanyan Jain appeared for Financial Creditor.

Learned Counsel Mr. Ishan Shah appeared for Corporate Debtor.

We heard both to them. In our considered view, application ought not to have been filed under Section 7 of IBC. Learned Counsel Financial Creditor seeks liberty to withdraw the matter. Permission is granted.

Accordingly, **CP(IB) 11 of 2020** stands disposed-off as withdrawn with liberty to Financial Creditor to file proper application subject to law of limitation.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 2nd day of February, 2021

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)